

ITEM NO.9

Virtual Court 2

SECTION XIV

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 7967/2020

(Arising out of impugned final judgment and order dated 07-02-2020  
in LPA No. 68/2020 passed by the High Court Of Delhi At New Delhi)

DELHI CANTONMENT BOARD

Petitioner(s)

VERSUS

ANU VARSHA & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.57361/2020-EXEMPTION FROM FILING  
C/C OF THE IMPUGNED JUDGMENT )

Date : 29-06-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR  
HON'BLE MR. JUSTICE DINESH MAHESHWARI  
HON'BLE MR. JUSTICE SANJIV KHANNA

For Petitioner(s) Mr. Arvind Kumar Sharma, Adv.  
Mr. Aniteja Sharma, Adv.  
Mr. Raj Kishor Choudhary, AOR

For Respondent(s) Mr. Chirag M. Shroff, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Issue notice returnable on 14<sup>th</sup> July, 2020.

*Dasti*, in addition, is permitted.

Status quo, as of today, shall be maintained  
by the parties till the next date of hearing.

(NEETU KHAJURIA)  
COURT MASTER

(VIDYA NEGI)  
COURT MASTER

